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SLP(Crl.)No. 1519 OF 2003
ITEM No.3

Court No. 9

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1519/2003

(From the judgement and order dated 25/09/2002 in CRLR 385/88
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

GURDEV SINGH

Respondent (s)

Date : 25/04/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mrs. Naresh Bakshi, Adv.
Mr. Bimal Roy Jad,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.
.SP2

Issue notice.
Liberty to file additional documents.

.SP1

Neelam

(Jasbir Singh)
Court Master